

| 1 | 2 | 3 | 4 | 5 |
|--------------------|----|--|---|------------------------------|
| 1992 | 1. | M/s. Sakti Sugars Limited (NU) | Village : Haripur Dhenkanal Sadar Dhenkanal | 2500 |
| 1993 | 2. | M/s. Western India Sugar & Chemical Industries Limited (NU) | Dharamgarh Kalahandi | 2500 |
| 1994 | 3. | M/s. Ponni Sugars & Chemicals Limited (NU) | Deogaon Thusra Bolangir | 2500 |
| | 4. | M/s. Aska Coop. Sugar Industries Limited (SE) | Nuagam/Aska Aska Ganjam | 2500 (After Expansion) |
| 1995 | | NIL | | |
| 1996 | | NIL | | |
| 1997 | | NIL | | |
| 1998 (upto May) | | NIL | | |

- * TCD = Tonnes Crushed per Day.
 NU = New Undertaking.
 SE = Substantial Expansion.

Committee on Mutual Funds

2746. SHRI SUSHILKUMAR SHINDE : Will the Minister of FINANCE be pleased to state :

(a) whether the P.K. Kaul Committee on Mutual Fund and the role of trustee therein, has submitted its report; and

(b) if so, the main recommendations especially those aimed at preventing misuses of Mutual Fund money as revealed during the probe into the Securities Scam of 1992-93?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes. The Securities & Exchange Board of India (SEBI) has informed that the P.K. Kaul Committee has submitted its report on 14th May, 1998.

(b) The main recommendations of the Committee include :

- (i) All documents relating to the compliance process should be authenticated/adopted by the Board of Directors of the Asset Management Company (AMC). The Board of Trustees would review all information/documents received from AMC and also ensure that the sponsor's nominees on these Boards are responsible for the compliance process;
- (ii) In order to make the Trustees directly accountable, the definition of Trustee under the Mutual Funds

Regulations should be revised to read as the Board of Trustees or Trustee Company who hold the property of the Mutual Fund in trust for the benefit of the unit holders;

- (iii) Trustees should report all the transactions in securities as on April of every financial year and should also report changes in their holdings at the end of the year. Due diligence requirements on the part of the Trustees should be laid down;
- (iv) On third non-rotational directors on the Board of the Trustees should be independent directors;
- (v) The Board of Trustees should meet at least once in two months;
- (vi) The role of the independent Directors should be enhanced to cover areas relating to securities transactions with affiliates; selecting and nominating independent directors fees paid to sponsor etc.

Performance of UCO Bank

2747. SHRI K.S. RAO : Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has commented adversely on the organisational weaknesses operational lapses and malperformance of the UCO Bank management;